

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1318
TO BE ANSWERED ON 28.07.2022

Destruction of environment pursuant to cutting down of trees

1318. SHRI VIVEK K. TANKHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has taken any steps for plantation and care of trees near areas where trees have been cut for various governmental projects, if so, the details thereof;
- (b) whether Government has any plans of moving the trees by their roots to a different place, instead of cutting them down, if so, the details thereof; and
- (c) number of saplings that were planted by Government the year since 2017 and how many of those have still survived, year-wise and State-wise data thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c): The various activities taken up by the Government for compensating the loss of forest & tree cover, ecological services and hydrological regime due to diversion of forest land for developmental projects include compensatory afforestation, artificial regeneration (plantation), assisted natural regeneration, soil and moisture conservation works, catchment area treatment, control of forest fire, protection of forest and wildlife etc. The Compensatory Afforestation scheme is prepared by the respective Forest Department based on site specific requirements, which is an essential condition for diversion of forest land under the Forest (Conservation) Act, 1980.

There is no specific provision for moving the trees with their roots to a different place. The Compensatory Afforestation is taken up from the funds deposited by the User Agency on the sites already identified at the time of approval for diversion of forest land by the Central Government. The tree species taken up for plantation under compensatory afforestation are mostly local species suitable to plantation site and edaphic conditions. The Compensatory Afforestation is maintained upto 10 years. The year-wise and state-wise number of saplings planted by State/UT Government, number of plants survived along with the survival percentage under the Compensatory Afforestation during 2017-18 to 2020-21 are detailed in Annexure-I.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 1318 DUE FOR REPLY ON DATED 28.07.2022 ASKED BY SHRIVIVEK K. TANKHA: 'DESTRUCTION OF ENVIRONMENT PURSUANT TO CUTTING DOWN OF TREES'.

State-wise Tree plantation under Compensatory Afforestation only and survival of plantations as per information provided by respective State CAMPA.

(Number of seedlings in Lakh)

	Year	2017-18			2018-2019			2019-2020			2020-2021		
Sl. No.	State/UT	Number of Seedlings planted	Number of Plants Survived	Survival percentage	Number of Seedlings planted	Number of Plants Survived	Survival percentage	Number of Seedlings planted	Number of Plants Survived	Survival percentage	Number of Seedlings planted	Number of Plants Survived	Survival percentage
1	Andaman & Nicobar Island	0.006	0.005	90	0.006	0.0051	84	0.0044	0.0043	98	0.11	0.083	79
2	Andhra Pradesh	5.10	4.08	80.00	19.97	17.17	86	9.92	8.73	88	4.83	4.35	90
3	Arunachal Pradesh	29.62	20.44	69.00	9.87	5.92	60	4.62	3	65	0	0	0
4	Assam	0.00	0.00	0.00	9.35	5.61	60	22.02	16.51	75	0.78	0.67	86
5	Bihar	5.88	5.38	91.00	21.32	19.83	93	5.02	4.86	97	24.21	24.21	100
6	Chandigarh	0.10	0.09	92.00	0.09	0.08	91	0.11	0.1	91	0.14	0.13	93.77
7	Chhattisgarh	8.25	6.41	78.00	45.43	36.79	81	14.78	13.63	92	31.74	30.47	96.01
8	Delhi	0.00	0.00	0.00	0	0	0	0	0	0	0.55	0	0
9	Goa	0.00	0.00	0.00	0.25	0.21	85	0.74	0.67	90	2	1.8	90
10	Gujarat	9.41	6.78	72.00	8.29	5.97	72	21.36	18.15	85	11.33	10.2	90
11	Haryana	5.57	4.67	84.00	11.22	8.51	76	2.94	2.04	70	12.4	*	-
12	Himachal Pradesh	22.06	11.47	52.00	10.48	6.39	61	11.15	8.02	72	11.8	9.68	82
13	Jammu & Kashmir	15.39	7.54	49.00	6.12	3.12	51	10.94	6.56	60	14.47	8.68	60
14	Jharkhand	55.20	47.47	86.00	30.99	29.5	95	45.01	44.11	98	44.87	44.42	99
15	Karnataka	22.96	20.66	90.00	3.5	1.92	55	9.53	6.04	63	2.7	2.7	100
16	Kerala	0.00	0.00	0.00	1.45	1.16	80	0	0	0	0.23	0.18	78
17	Madhya Pradesh	121.04	97.70	81.00	48.97	40.68	83	114.71	93.83	82	94.4	87.33	92.51
18	Maharashtra	19.02	11.66	61.00	17.81	12.95	73	31.37	25.5	81	6.53	5.84	89.47
19	Manipur	59.97	45.81	76.40	3.58	2.77	77.42	0	0	0	10.67	8.76	82.12
20	Meghalaya	0.00	0.00	0.00	2.4	1.68	70	0.05	0.04	75	0.28	0.2	71
21	Mizoram	0.00	0.00	0.00	3.87	3.17	82	0	0	0	13.6	11.01	81

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22	Odisha	8.40	5.71	68.00	0	0	0	18.65	13.43	72	19.51	15.99	81.93
23	Punjab	10.25	8.40	82.00	11.84	9.72	82	13.11	11.14	85	3.12	2.81	90
24	Rajasthan	30.32	20.83	69.00	16.24	11.79	73	18.5	14.59	78	17.06	14.12	82.8
25	Sikkim	3.74	2.57	68.00	1.39	0.98	70	1.89	1.23	65	1.17	0.82	70.57
26	Tamil Nadu	0.13	0.12	89.00	0.26	0.24	92	0.01	0.01	96	0	0	0
27	Telangana	5.47	4.27	78.00	21.12	17.9	85	42.03	35.84	85	41.03	35.82	87.31
28	Tripura	6.36	4.00	63.00	1.4	0.87	62	5.38	4.13	77	2.03	1.52	75
29	Uttar Pradesh	26.50	22.26	84.00	15	12.9	86	10.25	9.32	91	13.18	12.65	96
30	Uttarakhand	55.59	25.42	45.41	43.44	20.17	46.45	51.55	-	-	28.57	-	-
31	West Bengal	1.69	1.27	75.00	5.03	4.04	80.39	2.44	1.37	56	2.66	2.51	94.26
	Total	528.03	385.02	72.91	370.69	282.05	76.08	468.17	342.85	73.23	415.97	336.95	77.18